

Telecast of Adult Films

138. SHRI P.M. SAYEED:
DR. B.L. SHAILESH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether complaints have been received by Government in respect of telecast of late night adult films;

(b) if so, the nature of complaints and the points raised therein; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A.K. PANJA):

(a) and (b). While there have been heavy demands for extending the coverage to areas not covered by the scheme, some viewers have complained against possible adverse effects on juvenile viewers and on the health of viewers.

(c) Since some films in the chunk could deal with subjects with mature concepts, the telecast has been kept late at night. The frequency of the telecast has been reduced from twice a week to once a week on Fridays w.e.f. 23rd June, 1987.

Possession of DDA Houses

139. SHRI P.M. SAYEED: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the housing societies in Delhi have submitted memoranda against DDA's delaying tactics in handing over possession of the houses for which full amounts were paid long ago;

(b) the reasons for delay in not obtaining necessary amenities for the otherwise completely constructed houses;

(c) whether DDA propose to pay interest on the amounts deposited by the allottees

from the date of allotment upto the date of actually handing over the possession; and

(d) the reaction of Government to the complaints made by the housing societies?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) The construction on the plot allotted to the Cooperative Group Housing Societies is to be taken up and completed by the Group Housing Societies themselves. The allotment of flats to the members is made thereafter by draw of lots under the supervision of the DDA and representative of the Registrar of Coop. Societies. The possession of flats is then handed over by the Societies themselves. As such the question of delay in handing over of possession of houses by the DDA does not arise

(b) to (d). Do not arise.

Loss due to Drought in Kerala

140. PROF. P.J. KURIEN:
PROF. K.V. THOMAS:
SHRI K. MOHAN DAS:
SHRI K. KUNJAMBU:
SHRI T. BASHEER:
SHRI V.S. VIJAYARAGHAVAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) the total loss suffered by Kerala due to the recent drought and the total assistance released to the State;

(b) whether any request was made to increase the quantum of assistance;

(c) if so, the action taken thereon; and

(d) the long term measures proposed to meet the effects of drought in future?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) According to the estimates given by the State Government, a